

**Settlement of Claims of Deceased Employees of Ordnance Depot, Delhi Cantt.**

1647. MAULANA OBAIDULLAH  
KHAN AZMI:  
SHRI SARADA MOHANTY:  
PROF. SAURIN  
BHATTACHARAYA:

Will the Minister of DEFENCE be pleased to state:

(a) the number of employees of the Ordnance Depot, Delhi Cantt. and Shakurbasti, who died during 1991 and whose claims of settlement of death-cum-retirement gratuity, family pension and employment on compassionate grounds are pending for settlement indicating names designa-

tion and the date of death of these employees;

(b) whether it is a fact that claims of the deceased employees are not settled and the payment of family pension is not sanctioned and the dependent eligible for employment on compassionate ground are not employed for a considerably long time causing hardships to the dependents; if so, the reasons therefor; and

(c) what remedial steps Government propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI S. KRISHNA KUMAR): (a)

Sl. No.	Name & Designation of deceased deceased employees	Date of Death	Position of Family Pension, D.C.R.G. and Compassionate Appointment	
			Family pension & DRCRG	Compassionate Appointment

**I, CENTRAL ORDNANCE DEPOT, DELHI CANTT**

1.	Shri Prabhati, Maz	6-2-91	Payment made	Under process
2.	Shri Laxmi Narayan, UDC	20-3-91	Payment made	Under process
3.	Shri Hari Ram' Naz	5-5-91	Under process	Not applied
4.	Shri Jagan Nath Shah, fitter	31-5-91	Under process	Under process
5.	Shri Bhim Singh, SSK	28-6-91	Under process	Under process
6.	Smt, Kalwati, Maz	4-8-91	Under process	Not applied
7.	Shri Fakira, Maz	25-7-91	Under process	Not applied
8.	Shri Raj Dev, Packer	27-8-91	Under process	Under process

**II, ORDNANCE DEPOT SHAKURBASTI**

1.	Shri Manphool Singh, UDC	1-2-91	Under process	Not applied
2.	Shri Narinder Singh, SK	22-4-91	Under process	Under process
3.	Shri Bhim Singh, F/M	17-4-91	Under process	Under process
4.	Shri Garib Dass, S/W	1-4-91	Under process	Not applied
5.	Smt, Jai Devi, T/O	8-5-91	Under process	Not applied
6.	Shri Sukhbir, Carpenter	9-3-91	Under process	Under process
7.	Shri Jai Chand, TCS	22-3-91	Under process	Not applied
8.	Shri Md. Yamin, Machinit	20-4-91	Under process	Under process
9.	Shri Ram Gopalast, TM	8-6-91	Under process	Not applied
10.	Shri Durga, HBP	8-7-91	Under process	Under process
11.	Shri Ram Karan' Maz	16-1-91	Payment made	Under process

(b) and (c) The claims for payment of Family Pension and Death-cum-Retirement Gratuity of deceased employees of Central Ordnance Depot, i Cantt. and Ordnance Depot, Shakurbasti, are processed on priority. The procedural requirements of obtaining the death certificate of the deceased and identification of the legal heirs/next of kin of deceased employees sometimes result in unavoidable delays. The Depots, however, accord priority to all such cases.

**Entitlement of the Chief Executive of a recognised Association**

1648. SHRIMATI BIJOYA CHAKRAVARTY:  
SHRI ANAND PRAKASH GAUTAM:  
SHRI SARADA MOHANTY:

Will the PRIME MINISTER be pleased to state:

(a) whether the Chief Executive of a recognised association of employees of Government of India can hold office on posting/deputation in a country outside India; and

if so, the details thereof; if not, reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SMT. MARGARET ALVA): (a) and (b) There are no instructions according to which the Chief Executive of a recognised association cannot hold office on posting/deputation in a country outside India.

**Indigenous drug for cancer cure**

1649. SHRI ASHOK NATH VERMA: Will the PRIME MINISTER be pleased to state:

(a) whether Government's attention has been drawn to news item appeared in Indian Express, Hyderabad on 10th August, 1991, captioned "Indigenous Drug for cancer cure";

(b) whether it is a fact that Technology for latest cancer drug has been developed by Indian company with

the collaboration of the Government Laboratory;

(c) if so, what are the details thereof;

(d) whether it is also a fact that the drug is considered to be a major advancement of cancer chemotherapy;

(e) whether it is a fact that this drug is allowed for import;

(f) if so, what was the quantity imported during the last three years and what is the estimated demand;

(g) what is the price fixed for imported injection and at what price each injection is being sold; and

(h) whether it is a fact that indigenous injection is being offered at half the price?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN): (a) to (d) M/s. Cipla has in the past introduced some anti-cancer drugs in collaboration with National Laboratories. However details have not been received in this Department about the latest anti-cancer drug introduced by them.

(e) Yes, Sir.

(f) Details of import of formulations are not being monitored by this Department. Demand estimation for this drug has also not been done.

(g) and (h) None of the anti-cancer bulk drugs are price controlled under DPCO. However importers of anti-cancer formulations are required to charge not more than 50 per cent of the landed cost to meet distribution costs, transport costs and other charges inclusive of margins.

**Multinational Drug Companies**

1650. SHRI DHULESHWAR MEENA: Will the PRIME MINISTER be pleased to state:

(a) what are the names of multinational drug companies operating in India;